

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4118 of 2020

Sunny Joy Paul Khalkho ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Mohit Prakash, Advocate

For the State : Mr. S.P. Jha, A.P.P.

Order No. 02

Dated 29th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Chainpur P.S. Case No. 36 of 2018 (S.T. No. 383 of 2018), pending before the Court of learned Additional District and Sessions Judge-VI, Gumla.

The prayer for bail of the petitioner was earlier rejected in B.A. No. 2905 of 2019.

There does not appear to be any fresh ground in order to reconsider the prayer for bail of the petitioner. Accordingly, I am not inclined to grant bail to the petitioner, which is rejected once again.

(RONGON MUKHOPADHYAY,J.)